

## SOME HON. MEMBERS rose—

MR. SPEAKER: There is going to be a discussion on the Bill. You please sit down. I am not allowing any further debate on it now. All I can do is to fix time for that. I will have the discretion to extend the time on that.

SHRI S. M. BANERJEE: Article 123(2) (b) says:

"may be withdrawn at any time by the President."

Since the President has promulgated the Ordinance, after knowing your reaction, after your ruling, Sir, he may withdraw it.

MR. SPEAKER: Don't go too far. That is not my job to do it. No more discussion please. You can take it up at the time when the Bill comes.

SHRI SAMAR GUHA (Contai): We are happy with the ruling that you have given. I want to know what is the reaction of the Government. The President acts on the advice of the Government. What is the reaction of the Government to the ruling that you have given now?

MR. SPEAKER: Papers to be laid.

12.57 hrs.

## PAPERS LAID ON THE TABLE

LAW COMMISSIONS REPORT ON CODE OF CIVIL PROCEDURE, 1908, DELIMITATION OF COUNCIL CONSTITUENCIES (ANDHRA PRADESH) AMENDMENT ORDER, 1973, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

(1) A copy of the Fifty-fourth Report of the Law Commission on the Code of Civil Procedure, 1908. [Plac-

(2) A copy of the Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 445(E), in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 13 of the Representation of People Act, 1950. [Placed in Library. See No. LT-5663/73.]

(3) A copy of the Conduct of Elections (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 505 (E) in Gazette of India dated the 18th September, 1973, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-5664/73.]

(4) A copy of Notification No. S.O. 461(E) (Hindi and English versions) published in Gazette of India dated the 3rd September, 1973 containing Order No. 5 of the Delimitation Commission in respect of the State of Uttar Pradesh, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5665/73.]

12.58 hrs.

## ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th September, 1973:—

(1) The Coking and Non-coking Coal Mines (Nationalisation) Amendment Bill, 1973.

(2) The Orissa Appropriation (No. 3) Bill, 1973.

(3) The Manipur Appropriation